

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75073 of 2018

(Arising out of Order-in-Appeal No.26/ST/BBSR-GST/2017 dated 16.10.2017 passed by Commissioner(Appeals), GST, CS & Customs, Bhubaneswar.)

M/s. Biswajit Pattnaik

(Plot No.405/45, Pokhirput New Colony, Bhubaneswar-751020.)

...Appellant

VERSUS

**Commissioner of Central Excise & Service Tax, Bhubaneswar-I
Presently Commissioner of CGST & CX, Bhubaneswar**

.....Respondent

(Central Revenue Building, Rajaswa Bihar, Bhubaneswar, Odisha.)

APPEARANCE

Shri C.R.Das, Advocate for the Appellant (s)

Shri T.Mondal, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75783/2021

DATE OF HEARING : 1 December 2021

DATE OF DECISION : 1 December 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**